



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

Original Application No.201/2023 (WZ)

Charan Ravindra Bhatt Applicant

v/s

Wetland Division, MoEF& CC &Ors Respondents

Affidavit in reply on behalf of the State Wetland Authority, Government of Maharashtra, i.e. Respondent No.8 herein.

I, Abhay Madhukar Pimparkar, aged about 50 years, Occupation Service, Director, Environment and Climate Change Department and Member Secretary, Maharashtra State Wetland Authority i.e. Respondent No.8 herein, having address at: New Administrative Bhavan, 15th Floor, Madame Cama Road, Mantralaya, Mumbai 400032, do hereby state on solemn affirmation as under:

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1. I am filing this Affidavit in compliance of the order dated 04.07.2025 & 12.08.2025 passed by the Hon'ble NGT, WZ, Pune and in continuation to earlier affidavit filed in the matter.
2. I say and submit that the Applicant has filed the present Application in respect of protection and restoration of mangroves, wetland at Village Sasunavghar, Tal. Vasai Dist. Palghar. And seeking injunction to restrain construction activities in the environmentally sensitive areas of Sasunavghar village.
3. I say that the Applicant has contended that the Wetland Atlas shows that the entire village at Sasunavghar, especially Survey Numbers 99/B, S.No: 99/C, S.No: 100/1, S.No: 100/2, S.No: 100/3, S.No: 100/4, S.No: 101/A, S.No: 101/D, S.No: 101/E, S.No: 104/1/2, S.No: 105/1, S.No: 192/2, S.No: 193/3, and S.No: 193/4 fall within the Coastal Wetland Natural Intertidal Mudflat zone. I say that vide order dated 04.07.2025 this Hon'ble Tribunal has directed this Respondent to file a conclusive report/reply to clarify whether the above mentioned area is a Wetland or not.
4. I say and submit that the exercise pertaining to the subject lands has been carried out by the National Centre for Sustainable Coastal Management, Chennai based on the wetland Atlas.
5. As per Wetlands (Conservation and Management) Rules, 2017 the Brief Document will be submitted to the District Wetland committee for scrutiny. Following this scrutiny, the matter will be placed before the Technical Committee of Wetlands to review brief documents, examine the findings and forward its recommendations to the State Wetland Authority. The State Wetland Authority will then submit its recommendation to the Government of Maharashtra. As mandated under the Wetland Rules, the State Government will issue a draft notification, which must be placed for public consultation for a period of sixty days. After receiving and considering objections and suggestions from concerned and affected





persons, the State Government is required to publish the final notification, which must be issued within two hundred and forty days from the date of publication of the draft notification.

6. I say that the State Govt vide letter dated 16.10.2025 requested the NCSCM, Chennai to provide the status report with respect to above said survey nos. Meanwhile, cadastral data, KML/ shape file of the subject land, as sought by the NCSCM was provided by obtaining it from the Maharashtra Remote Sensing (MRSAC), Nagpur.
7. I say that, the NCSCM vide letter dated 26.11.2025 submitted its report in the matter. The NCSCM states that, the cadastral map data received from the Palghar district on 12th September, 2025 as georeferenced KML/ shapefile were used for the preparation of the status of wetlands in Sasunavghar village Vasai Taluka, Palghar District. It is observed that the cadastral data provided by the Government of Maharashtra does not have the sub survey plot information. The cadastral maps for Palghar District received with reference to the above letter, were directly superimposed on the Space Application Centre (SAC)-2021 Wetland Boundary data and the Approved Coastal Zone Management Plans (CZMP) of Maharashtra prepared as per the CRZ Notification, 2019 and extracted the relevant CRZ categories/ zones falling within the wetland boundary without special adjustment.

The CRZ areas of the survey no. 99, 100, 101, 104,105,192 and 193 within the wetland and CZMP boundaries have been computed and the information is presented in Annexure I.

A copy of the said letter from the NCSCM dated 26.11.2025 is hereto annexed and marked as Annexure- A





8. I say that, as per the status report received from the NCSCM, survey no., wise status is tabulated as below-

Sr. No.	Wetland ID	Survey Plot No.	Area of survey plot within CRZ category (ha)			Total area within CRZ (ha)	Area of survey plot within wetland (ha) but outside CRZ	Total area (within CRZ plus Wetland area) (ha)
			CRZ IA	CRZ IB	CRZ II			
1	MH014659	99	0	0	0.24	0.24	3.09	3.32
2	MH014659	100	0	0.06	0.23	0.29	3.53	3.82
3	MH014659	101	0	0	0	0	3.11	3.11
4	MH014659	104	0.01	0.25	0.11	0.37	0.01	0.38
5	MH014659	105	0	0	0	0	1.58	1.58
6	MH014659	192	0.16	0.72	0.12	1	1.8	2.8
7	MH014659	193	0.08	1.47	0.85	2.4	1.25	3.65

Place: Mumbai

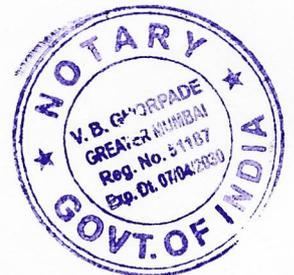
Date: 31st December 2025.

Abhay Madhukar Pimparkar

[Abhay Madhukar Pimparkar]

Deponent

Director (Environment) & Member
Secretary, State Wetland Authority





VERIFICATION

I, Abhay Madhukar Pimparkar, Age 50 years, Director (Environment & Climate Change Department) & Member Secretary, State Wetland Authority having my office address at 15th Floor, New Administrative Building, Mantralaya Mumbai, do hereby verify & declare that statements made in the aforesaid Paras are true and correct to the best of my knowledge and information and I believe the same to be true and that nothing material has been concealed therefrom.

Verified at Mumbai on this 31st day of December, 2025

[Abhay Madhukar Pimparkar]

Deponent

Director (Environment) & Member,
Secretary, State Wetland Authority.

Identified by me

[Joy Shrikant Thakur]
Deputy Secretary & Scientist Gr-I
Environment & CC GoM

BEFORE ME

ADV. V. B. GHORPADE
ADVOCATE & NOTARY
GOVT OF INDIA
Reg. No. 51187



Dated: 26.11.2025

To
 The Director & Member Secretary
 Maharashtra State Wetlands Authority
 New Administrative Building, Mantralaya
 Mumbai, Maharashtra 400 032

Sir,

Sub: Submission of the status of wetlands in Sasunavghar Village, Vasai Taluka, Palghar District — Regarding O.A. No. 201/2023 (Charan Bhatt vs. Wetland Division, MoEF&CC & Others) — Reg.

Ref: Letter No. Wetland 2023/CR.29/TC3 dated 16.10.2025

Respected Sir,

With reference to the above letter, the cadastral map data received from the Palghar District on 12th September 2025, as georeferenced KML/shapefile, were used for the preparation of the status of wetlands in Sasunavghar Village, Vasai Taluka, Palghar District. It is observed that the cadastral data provided by the Government of Maharashtra does not have the sub-survey plot information.

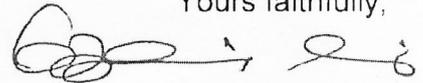
The cadastral maps for Palghar District, received with references to the above letter, were directly superimposed on the Space Application Centre (SAC) - 2021 Wetland Boundary data and the Approved Coastal Zone Management Plan (CZMP) of Maharashtra prepared as per the CRZ Notification, 2019, and extracted the relevant CRZ categories/zones falling within the wetland boundary without special adjustment.

The CRZ area of the survey Nos. 99, 100, 101, 104, 105, 192, and 193 within the wetland and CZMP boundaries have been computed, and the information is presented in Annexure I for your kind information.

Thanking you.



Yours faithfully,



Purvaja Ramachandran
 Scientist G & Division Chair
 NCSCM

For:



Anna University Campus, Chennai 600 025, India
 Phone (+91) 44 22200600 Fax (+91) 44 22200700

www.ncscm.res.in



Annexure-I

S. No.	Wetland Id	Survey Plot No.	Area of survey plot within CRZ category (ha)			Total Area within CRZ (ha)	Area of survey plot within wetland (ha) but outside CRZ	Total Area (within CRZ+ Wetland area) (ha)
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(Date Source: MRSAC; Projection: WGS84; Zone 43)

